Notification
New Delhi, the 4th March, 2011

S.O. 480(E).—In exercise of the powers conferred by sub-section (3) of Section 20 of the Competition Act, 2002 (12 of 2003), the Central Government in consultation with the Competition Commission of India, hereby enhances, on the basis of the wholesale price index, the value of assets and the value of turnover, by fifty per cent for the purposes of Section 5 of the said Act.

[F. No. 5/4/2003-IGC/CS]
RENUKA KUMAR, Jt. Secy.

Ministry of Corporate Affairs

New Delhi, the 4th March, 2011

S.O. 479(E).—In exercise of the powers conferred by sub-section (3) of Section 1 of the Competition Act, 2002 (12 of 2003), the Central Government hereby appoints the 1st day of June, 2011 as the date on which Sections 5, 6, 20, 29, 30 and Section 31 of the said Act shall come into force.

[F. No. 5/4/2003-IGC/CS]
RENUKA KUMAR, Jt. Secy.

Office of the Registrar

New Delhi, the 4th March, 2011

S.O. 481(E).—In exercise of the powers conferred by sub-section (3) of Section 12 of the Competition Act, 2002 (12 of 2003), the Central Government hereby appoints the 1st day of March, 2011 as the date on which Section 12 of the said Act shall come into force.

[F. No. 5/4/2003-IGC/CS]
RENUKA KUMAR, Jt. Secy.
NOTIFICATION

New Delhi, the 4th March, 2011

S.O. 481(E).—In exercise of the powers conferred by clause (a) of Section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts the 'Group' exercising less than fifty per cent of voting rights in other enterprise from the provisions of Section 5 of the said Act for a period of five years.

[F. No. 5/4/2003-IGC/CS]

RENUKA KUMAR, Jt. Secy.

अधिमुख

दौ मिलती, 4 मार्च, 2011

का.आ. 482(अ).—केंद्रीय सरकार, विभाग अधिनियम, 2002 (2003 का 12) की भाग 54 के खंड (क) द्वारा प्रदत्त उपरांत रासिद्वार उपरांत का प्रयोग करते हुए, लोकसिद्ध में, ऐसे किसी उद्यम को जिसकी नियंत्रण, शेयर, मात्राधिकार या आत्माधिकार की जा रही हैं उसकी आत्माधिकार का मूल्य 250 करोड़ रुपये से अधिक नहीं है या प्रयोगात्मक 750 करोड़ रुपये से अधिक नहीं है, उक्त अधिनियम की भाग 5 के उपरांत के पाँच वर्ष की अन्याधि के लिए छोटी है।

[फा. सं. 5/4/2003—आईजीसी/सीएस]

RENUKA KUMAR, संयुक्त साहित्य

NOTIFICATION

New Delhi, the 4th March, 2011

S.O. 482(E).—In exercise of the powers conferred by clause (a) of Section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts an enterprise, whose control, shares, voting rights or assets are being acquired has assets of the value of not more than ₹ 250 crores or turnover of not more than ₹ 750 crores from the provisions of Section 5 of the said Act for a period of five years.

[F. No. 5/4/2003-IGC/CS]

RENUKA KUMAR, Jt. Secy.